

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:BILASPUR

Original Application No.203/00637/2018

Bilaspur, this Wednesday, the 11th day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Vikas Kumar Mishra
S/o Malikram Mishra
Aged about 30 years, R/o Qtr.No.E/10B/2
Type- 1 Railway Colony Gondia,
District Gondia, M.H.
Permanent Address Village Deori
Post Pandhi P.S. Sipat
Bilaspur C.G. PIN No.495001

-Applicant

(By Advocate –**Shri Saleem Kazi**)

V e r s u s

1. Union of India, Through the General Manager,
South East Central Railway Zonal Office
Bilaspur (C.G.) PIN No.495001

2. The Senior Divisional Personnal Officer,
South East Central Railway Nagpur M.H. PIN No.440021

3. Additional Chief Medical Superintendent for
Chief Medical Superintendent
South East Central Railway,
Nagpur M.H. PIN No.440021

4. The Senior Divisional Personnal
Officer South East Central Railway
Bilaspur C.G. PIN No. 495001

5. Senior Section Engineer (P.Way)
South East Central Railway
Dongargarh C.G. PIN No.491445

- Respondents

(By Advocate –**Shri Vivek Verma**)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant is an employee with the respondent-department. He was working as Track Maintainer-VI. He was medically decategorized as Cey-one and below and subsequently he was posted as Safaiwala on 07.09.2016 (Annexure A-1).

2. The applicant submits that he is to be posted as per epilepsy guideline IRMM 2000, whereas he has been posted as Safaiwala where he has to work along with water bodies.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide his case in a time bound fashion by filing a detailed representation to them.

4. Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by granting liberty to the applicant to file a detailed representation to the competent authority of the respondents within 10 days from today. On receipt of which, the competent authority of the respondent-department shall consider and decide the applicant's

representation, with a reasoned and speaking order, within a period of 60 days. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

kc